

Name	Date of clearance by RBI
1. Dr. Babasaheb Ambedkar Co-op. Bank Ltd., Nagpur	12-12-83
2. Samata Urban Co-op. Bank Ltd., Nagpur	5-12-84

The RBI has further informed that during last one year following two banks have been licensed by them in the districts of Amravati and Nagpur :

Name	Date of Licence
1. Sadhana Sahakari Bank Ltd., Nagpur	5-7-84
2. Anjangaon Surji Nagri Sahakari Bank Ltd., Anjangaon Surji, Distt. Amravati	8-2-85

The RBI has got a joint feasibility study done of the proposal relating to Peoples Urban Co-operative Bank, Nagpur. The study report is under consideration of RBI. No final decision has yet been taken in the matter.

Raids on Builders at Bombay by I.T. Department

5152. SHRI BANWARI LAL PUROHIT : Will the Minister of FINANCE be pleased to state :

(a) whether during the last week of March, 1985 the Bombay Income Tax Department has raided at the business and residence premises of two builders at Bombay;

(b) if so, whether a large number of incriminating documents have been seized during the raids;

(c) if so, full details thereof; and

(d) what further steps have been contemplated by Government in this regard to book the culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) No, Sir.

(b) to (d). Do not arise.

Setting up of Regional Rural Banks in Haryana

5153. SHRI RAM PRAKASH : Will the Minister of FINANCE be pleased to state :

(a) the number of Regional Rural Banks set up by the Central Government in Haryana in consultation with the Nationalised Bank of Agriculture and Rural Development;

(b) whether Government of Haryana have contributed their share of 15 per cent of the total paid up capital;

(c) whether Union Government have issued necessary orders notifying the banks of their location, headquarters and area of operation, etc. and if not, the reasons for such an inordinate delay; and

(d) the average gap between receipt of contribution from the State and setting up of the banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) At present there are four Regional Rural Banks in Haryana which have been set up in terms of section 3(1) of the Regional Rural Banks Act 1976 (21 of 1976).

(b) In terms of section 6(5) of the above mentioned Act, every State Government contributes 15 per cent of the issued share capital of a Regional Rural Bank. In respect of the Regional Rural Banks set up in Haryana so far, the State Government have subscribed their share capital in the equity of the Regional Rural Banks.

(c) Yes, Sir.

(d) The existing reporting system does not yield information regarding the dates of receipt of contributions by the regional rural banks from the State Government. Generally, such contributions are released to the concerned Regional Rural Bank soon after the bank comes into existence.

Assistance to Beneficiaries under I.R.D.P. by Nationalised Banks in Bhadrak (Orissa)

5154. SHRI ANANTA PRASAD SETHI : Will the Minister of FINANCE be pleased to state :